

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.151 OF 2025 (WZ)

Mr. Suresh Marotrao Yeole Applicant

Versus

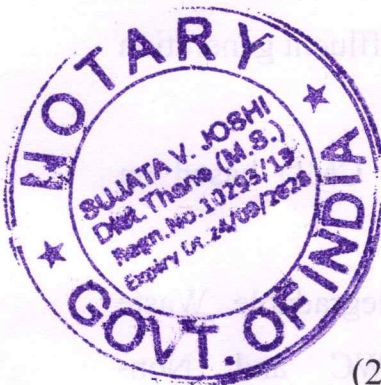
MOEF & Ors. Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 5
AND 6.**

I, Anand N. Katole, aged adult, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Thane-II, having office address at Plot No. P.30, 5th floor, Office complex building, Waghle Industrial Estate, Mulund Check Naka, Thane (West) 400604, do hereby state on solemn affirmation as under

(1) I say and submit that the present Application is filed by the Applicant praying to demolish the illegal structures raised by Respondent No. 15- Mr. Pratap Sarnaik and Respondent No. 16- the Pratap Sarnaik Infrastructure Pvt. Ltd. and further direct to restore project area, i.e. land bearing Survey Nos. 97 and 98, situated at village-Chene, Thane which lies within the Eco Sensitive Zone of Sanjay Gandhi National Park.

(2) I am filing this affidavit in compliance of the Order dated 12/02/2026 passed by this Hon'ble NGT.



(3) I say and submit that the Respondent Board has granted Consent to Establish to Respondent No.15-M/s Shri Pratap Baburao Sarnaik on 29/12/2022 for Residential Development along with Recreational Activities/ Clubhouse, Wellness Centre, Naturopathy Centre, and Multipurpose Hall Project for a period upto commissioning of project or upto 5 year whichever is earlier, subject to certain terms and conditions, wherein, one of the condition is not to take any effective steps towards construction activities till obtaining EC from Environment and submission of BG of Rs. 10,00,000/- .A copy of the Consent to Establish dated 29/12/2022 is enclosed herewith as an **Annexure -I**

(4) I say and submit that in order to verify the present status, the officials of the Respondent Board at Thane-II visited the site of the aforesaid project on 05/03/2026 and observed as follows:

- I. PP has applied for EC having proposal no. SIA/MH/MIS/274865/2022. However, EC is not yet granted.
- II. As per Consent to Establish, the proposed water consumption is 226 CMD and domestic effluent generation is 208 CMD.
- III. PP has proposed STP capacity of 230 CMD based on MBBR technology.
- IV. Solid Waste details – proposed Biodegradable Waste Quantity -642 Kg/D proposed OWC and Non-biodegradable waste proposed generation 428 Kg/D



segregate and will dispose through local body. PP has proposed sewage treatment plant of capacity 230 CMD for the treatment of sewage generation. PP has proposed OWC for treatment and disposal of wet waste.

V. During the inspection PP has started excavation work and observed construction activity for two buildings upto 2 to 3 floors. A copy of the Visit report dated 05/03/2026 along with Photographs is enclosed herewith as an **Annexure –II**.

(5) I say and submit that as per the Notification dated 5/12/2016 regarding Eco-Sensitives Zone around Sanjay Gandhi National Park, Borivali, Mumbai issued by MoEF & CC, Govt. of India & Ors., the construction activities shall be permitted within the Eco-Sensitive Zone as per the provisions of approved Development Plan and other applicable Rules and Regulations under the Maharashtra Regional and Town Planning Act. A copy of the said Notification is annexed to the said O.A. at Page No.64 to 84.

(6) Hence this Affidavit.

Solemnly affirmed on this 28 day of March, 2026 at Thane

**BEFORE ME
NOTARY**



SUJATA V. JOSHI
ADVOCATE & NOTARY
101/102, Vishal Bldg., Station Road,
Kalwa (W), Thane-400 605.

For and on behalf of Maharashtra
Pollution Control Board i.e.
Respondent No. 5 and 6

NOTED & REGISTERED
Sr. No. 2709/2026

(Anand N. Katole)
Sub-Regional Officer,
MPCB, Thane-II

27 MAR 2026



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000151354/CE/2212002269

Date: 29/12/2022

To,

M/s. Shri. Pratap Baburao Sarnaik
 proposed Residential Development along
 with Recreational Activities / Clubhouse,
 Wellness Centre, Naturopathy Centre and
 Multipurpose Hall on plot bearing S. No.
 97 & 98 of Village Chene, Tal. & Dist.
 Thane.



Your Service is Our Duty

Sub: Consent to Establish for Residential Development along with Recreational Activities / Clubhouse, Wellness Centre, Naturopathy Centre, and Multipurpose Hall Project granted under red category.

Ref: Minutes of 23rd Consent Committee Meeting held on 26.11.2022

Your application NO. MPCB-CONSENT-0000151354

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

- The Consent to Establish is granted for a period upto commissioning of project or up to 5 year whichever is earlier.**
- The capital investment of the project is Rs.160.3 Cr. (As per undertaking submitted by pp).**
- The Consent to Establish is valid for construction of Residential Development along with Recreational Activities / Clubhouse, Wellness Centre, Naturopathy Centre, and Multipurpose Hall Project named as M/s. Shri. Pratap Baburao Sarnaik proposed Residential Development along with Recreational Activities / Clubhouse, Wellness Centre, Naturopathy Centre and Multipurpose Hall on plot bearing S. No. 97 & 98 of Village Chene, Tal. & Dist. Thane, Maharashtra, on Total Plot Area of 86,800.00 SqMtrs for Total Construction BUA of 90,949.38 SqMtrs including utilities and services**
- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA

<i>Sr No</i>	<i>Description</i>	<i>Permitted</i>	<i>Standards to</i>	<i>Disposal</i>
2.	Domestic effluent	208	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
1	DG Set 500 KVA	1	As per Schedule -II
1	DG Set 1000 KVA	1	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

<i>Sr No</i>	<i>Type Of Waste</i>	<i>Quantity & UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Biodegradable Waste	642 Kg/Day	OWC	Used as Manure
2	Non-Biodegradable Waste	428 Kg/Day	Segregation of dry and wet garbage will be done at source.	segregate & handed over local body

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No.</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	30	Ltr/M	Handed over to authorized recyclers	Handed over to authorized recyclers

8. PP shall install online monitoring system to the O/L of STP for monitoring pH, Flow, BOD, TSS
9. The treated domestic effluent shall be 60 % recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and reaming shall be utilized on land for gardening and connected to the sewerage system provided by local body
10. Project Proponent shall provide Organic waste digester with composting facility or Bio-gas digester with composting facility
11. Project Proponent shall make provision of charging port for Electric vehicles in at least 40% total available parking area
12. PP shall comply with the provision of Construction & Demolition Waste management Rules 2016.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity **230 CMD for treatment of domestic effluent of 208 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	226.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG Set 500 KVA	Acoustic Enclosure	5.50	HSD 80 Ltr/Hr	-	SO ₂	38.4 Kg/Day
1	DG Set 1000	Acoustic Enclosure	6.50	HSD 160 Ltr/Hr	-	SO ₂	76 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 Lakh	15 days	towards compliance of consent conditions.	Up to Commissioning of the project	Up to Commissioning of the project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.

- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
 - 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
 - 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 9 The treated sewage shall be disinfected using suitable disinfection method.
 - 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
 - 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



This certificate is digitally & electronically signed.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000151354

Industry Name : Shri. Pratap Baburao Sarnaik is proposing Residential Development along with Recreational Activities

Address : 12th Floor, Dev Corpora, Cadbury Junction, Eastern Express Highway, Khopat, Thane West, Maharashtra

Pincode : 400601

Category : Orange (LSI)

Email :

Phone :

Visit Scheduled On : 28/02/2026

Last date of visit : 05/03/2026

Visited by : Mrs. Smita Vanave(FO-Thane II)



Visited On

Visited Industry on :28/02/2026

Email Address of Unit :pratapsarnaik01@gmail.com

Telephone Number of Unit :9321048085

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : -

Planning Authority : MBMC

Visit For

Visit For : Unconsented

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000151354	29-12-2022	29-12-2027	1603	NA

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
construction of Residential Development along with Recreational Activities / Clubhouse, Wellness Centre, Naturopathy Centre, and Multipurpose Hall Project named as M/s. Shri. Pratap Baburao Sarnaik	86800.00	Sq.M	0	--NA--	No

Waste Water Management

Source of water :

1) Surface

Surface Detail : -

Authority Permission : MBMC

2) Surface

Surface Detail : -

Authority Permission : MBMC

Deviation In:

Water Consumption : Yes

Detail: 226

Effluent : No

Sewage : Yes

Detail: 208

Whether Industrial effluent generated : No**Whether Domestic effluent generated : Yes**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent			508	0
	Actual				0

Treatment System

Industrial		Domestic	
Primary :			
Secondary :		Sewage Treatment Plant	MBBR
Tertiary :			
Advanced :			

Domestic Purpose											
a) Generation (in CMD) : 208						STP Capacity : 230					
b) Disposal : Land for Gardening											
Land available in acres : 0											
JVS sample collection (Water)											
JVS sample collected for Water : No											
Detail : 0											
Previous JVS Records (Water)											
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated					
Air Pollution Aspect											
1) Details of emission : No											
#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue				
Record not found.											
2) Differential in existing source of emission : No											
JVS sample collection (Air)											
JVS sample collected for Air : No						Detail :					
Previous JVS Records (AIR)											
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated					
Hazardous Waste Generation											
Difference in exiting waste generation : Yes											
Category No. & type	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CHWTSDF	Quantity disposed for co-processing	Quantity disposed by acutual user	Last Disposal quantity	Last Disposal date
5.1 Used or spent oil	30	Ltr/M	Handed over to authorized recyclers	Handed over to authorized recyclers	0.00	0.00	0.00	0.00	0.00	0	
Non Hazardous Waste Generation											
Difference in exiting waste generation : Yes											

Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
Biodegradable Waste	642	Kg/Day	OWC	Used as Manure		00	0.00
Non-Biodegradable Waste	428	Kg/Day	Segregation of dry and wet garbage will be done at source.	segregate & handed over local body		00	0.00

Any specific Conditions

	Condition	Compliance
Consent		
Directions		
Environment Clearance		
Any NGT / Court order		

Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
Rs. 10 Lakh	No	0		Up to Commissioning of the project	0	Not Compiled	Up to Commissioning of the project		No

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/ more)
1	Environment Clearance(6 monthly report)	2025-2026	Yes	Yes na

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Not Mandatory

Detail : 0

Connected to MPCB server : No

Detail : 0

Green Coverage

Green Coverage : No

Detail : 0

Any Specific Observation

Any Specific Observation : 1. In responsible Hon'ble NGT vide order dated 12.02.2026 O. A. 151/2025, site inspection carried out in respect of M/s. Shri. Pratap Baburao Sarnaik which is proposing Residential Development along with Recreational Activities Clubhouse, Wellness Centre, Naturopathy Centre and Multipurpose Hall at plot bearing S.No. 97 & 98 of Village Chene, Tal. & Dist. Thane. 2. During the inspection it is observed that MPCB has granted C to E on 29.12.2022 on the said survey no i.e. 97, 98, Village- Chene, for Total Plot Area of 86,800.00 SqMtrs for Total Construction BUA of 90,949.38 Sq Mtrs with a condition not to start construction activities till to obtaining EC from Environment and submission of BG of Rs. 1000000/-. 3. BG of Rs. 10 Lakh was submitted on 16.01.2023, which is valid upto 16.01.2028. 4. PP has applied for EC having proposal no. SIA/MH/MIS/274865/2022. However, copy of EC yet not granted. 5. Proposed water consumption as per consent 226 CMD and Domestic effluent generation 208 CMD. PP has proposed STP capacity of 230 CMD based on MBBR technology. 6. Solid Waste details - proposed Biodegradable Waste Quantity -642 Kg/D proposed OWC and Non biodegradable waste proposed generation 428 Kg/D segregate and will dispose through local body. PP has proposed sewage treatment plant of capacity 230 CMD for the treatment of sewage generation. PP has proposed OWC for treatment and disposal of wet waste. 7. During the inspection PP has started excavation work and observed construction activity for two buildings upto 2 to 3 floors. Geotag Photographs are enclosed.

Previous legal action detail

Record not found.

Whether unit complied

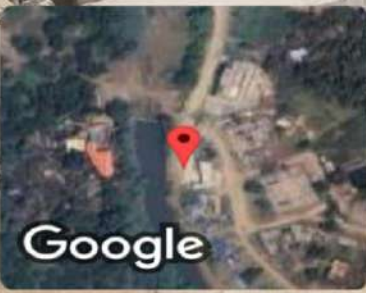
Whether unit complied : Yes



617



GPS Map Camera




Mira Bhayandar, Maharashtra, India 🇮🇳
Patil Pada, Ghodbunder Rd, Chena, Creek, Mira Bhayandar,
Maharashtra 401107, India
Lat 19.270268° Long 72.918678°
Saturday, 28/02/2026 01:02 PM GMT +05:30

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GPS Map Camera



Mira Bhayandar, Maharashtra, India 

7wc9+cf, Chena, Versova, Mira Bhayandar, Maharashtra
401107, India

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Saturday, 28/02/2026 12:57 PM GMT +05:30



GPS Map Camera



Mira Bhayandar, Maharashtra, India 
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401107, India
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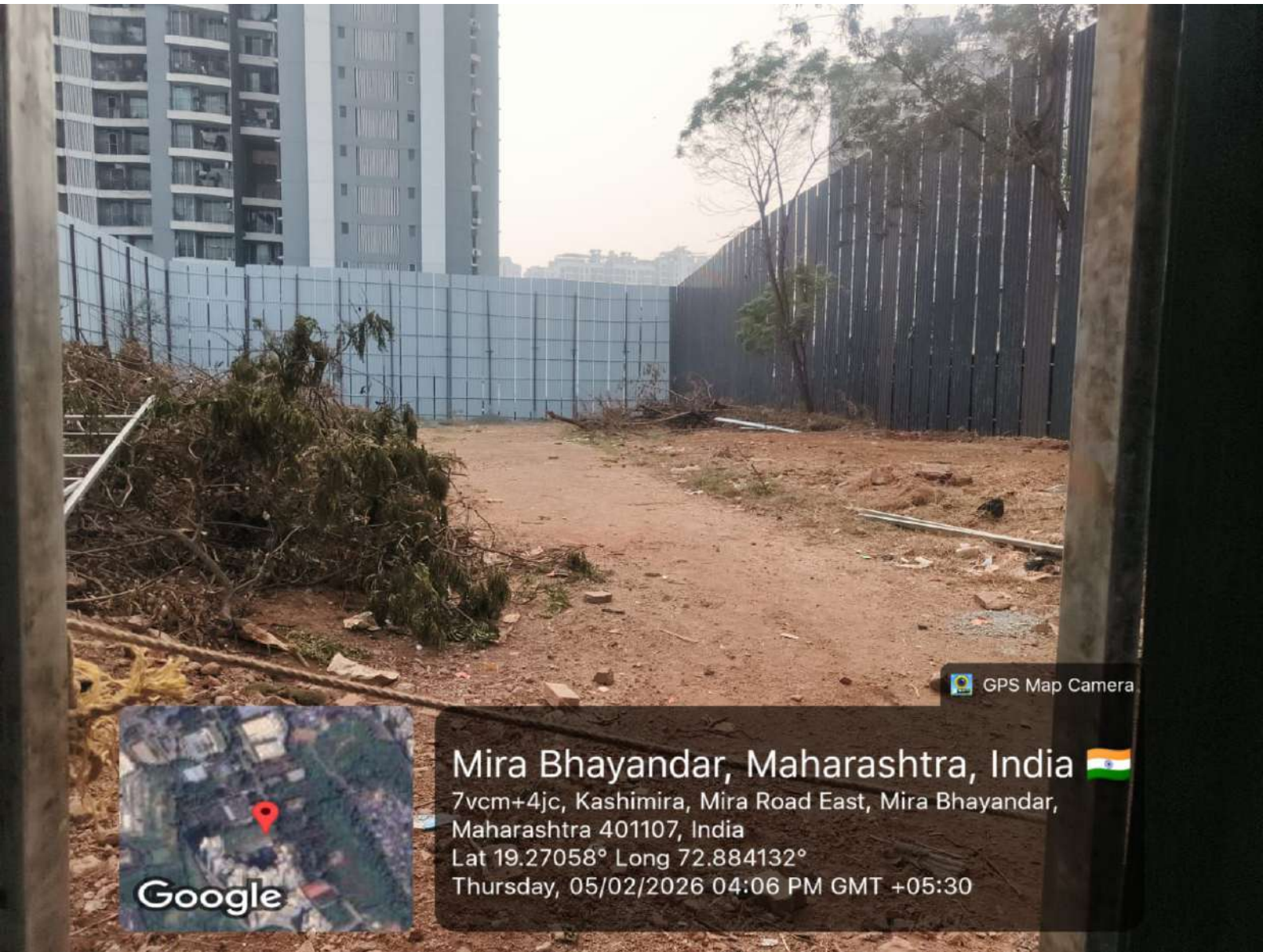
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Mira Bhayandar, Maharashtra,
India 🇮🇳

7wc9+cj4, Mira Bhayandar, Maharashtra 401107, India
Lat 19.271176° Long 72.918996°
Saturday, 28/02/2026 12:36 PM GMT +05:30



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Mira Bhayandar, Maharashtra, India



7vcm+4jc, Kashimira, Mira Road East, Mira Bhayandar,
Maharashtra 401107, India

Lat 19.27058° Long 72.884132°


Thursday, 05/02/2026 04:06 PM GMT +05:30

622



GPS Map Camera



Mira Bhayandar, Maharashtra,
India 

7wc9+cj4, Mira Bhayandar, Maharashtra 401107, India

Lat 19.271142° Long 72.919052°

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Mira Bhayandar, Maharashtra,
India 🇮🇳

7wc9+cj4, Mira Bhayandar, Maharashtra 401107, India

Lat 19.271173° Long 72.918992°

Saturday, 28/02/2026 12:36 PM GMT +05:30


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Mira Bhayandar, Maharashtra, India 

7wc9+cf, Chena, Versova, Mira Bhayandar, Maharashtra
401107, India

Lat 19.271092° Long 72.918796°

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